



2025:DHC:435-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 24.01.2025

+ W.P.(C) 16598/2024 & CM APPL. 70162/2024

CHITRA SHARMAPetitioner
Through: Mr. Praful Shukla, Adv.

versus

UNION OF INDIA THROUGH THE SECRETARY HOME
DEPARTMENT MINISTRY OF HOME AFFAIRS & ORS.

.....Respondents

Through: Mr. Abhishek Saket, CGSC
with Mr. Ajaypal, Law Officer,
Mr. Shiv Kumar Singh-SI, Mr.
Sanjeev Kr. Singh-ASI & Mr.
Rajesh Kr. Singh, CRPF.

CORAM:

**HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MR. JUSTICE MANOJ JAIN**

NAVIN CHAWLA, J. (ORAL)

1. The learned counsel for the respondents has prayed for further time to file the counter affidavit.
2. On 02.12.2024, this Court had passed the following order:

“3. This petition has been filed by the petitioner challenging the findings of the Review Medical Examination Board (RMEB) for the post of Constable (GD) in Central Armed Police Forces (CAPFs), SSF, and Rifleman (GD) in Assam Rifles Examination, 2024, which declared the petitioner unfit for



Review Medical Examination Board itself had opined that further diagnostic evaluation was required, however, without undertaking the same, declared the petitioner unfit for appointment, we are of the opinion that the respondents must keep one post of Constable (GD) vacant, in case, the petitioner succeeds in this petition.

8. *Keeping in view that we have directed a seat of Constable (GD) to be kept vacant by way of an interim Order, we direct the respondents to file a short affidavit of its stand within a week from today.”*

3. In spite of opportunity granted, the respondents have not filed the short affidavit. We do not consider it appropriate to grant further opportunity to the respondents to file the same as delay in such matters only leads to further complications in the later part of service career of the candidate and the batchmates of the candidate concerned.

4. For the reasons that have been recorded hereinabove and as the petitioner has already applied for withdrawing the petition before the High Court of Rajasthan, we direct that the petitioner be re-examined at the Army (R&R) Hospital for determining her medical fitness for appointment to the post of Constable (GD) in the Central Armed Police Forces (CAPFs), SSF, and Rifleman (GD) in Assam Rifles Examination, 2024.

5. We request the Medical Superintendent, Army (R&R) Hospital to appoint a Medical Board, especially keeping in view the condition for which the petitioner was earlier declared unfit for appointment, that is a cyst over the upper lid of the left eye, and also the relevant Medical Guidelines applicable to the petitioner for selection to the

